

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3790

ANSWERED ON:19.12.2005

FAST TRACK PROJECTS

Jha Shri Raghunath;Shukla Smt. Karuna

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether fast track projects introduced in 2002 for focusing on completion of selected projects within one year has failed to the desired impact as none of the 29 projects on the fast track were completed despite spending Rs. 13, 823.05 crore during 1996-03;

(b) if so, the reasons therefor;

(c) whether there have been cases of diversion of mis-utilisation of funds released as CLA under Accelerated Irrigation Benefit Programme (AIBP); and

(d) if so, how much funds were diverted and action taken against the guilty officials?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR HEAVY INDUSTRIES, PUBLIC ENTERPRISES AND WATER RESOURCES (SHRI SONTOSH MOHAN DEV)

(a)&(b) Irrigation is a State subject and the planning, execution, funding, operation and maintenance are primarily the responsibility of State Governments based on their priorities. Completion of irrigation projects, inter-alia, depends on the planning and budgetary allocation made by the State Governments. The main reasons contributing to the delay in completion of irrigation projects are land acquisition problem, resettlement and rehabilitation issues, clearance for forest land, court litigations, contractual problems, and other problems. Under Fast Track Programme of Accelerated Irrigation Benefits Programme, 37 projects/project components have been included so far and 14 of them have been reported as completed creating an irrigation potential of 417.68 thousand hectare.

(c)&(d) The Report of the Comptroller and Auditor General of India for the year ended March, 2003 has mentioned that some States have diverted funds to activities not connected with the Accelerated Irrigation Benefits Programme. State wise details are annexed. The administrative action in this regard is to be taken by the concerned State Government. As per AIBP norms, Central Loan Assistance is released only after utilization certificate is received from the State Governments for the previous instalment provided. The loan assistance provided to the States under the programme is recovered with interest by Government of India in instalments as provided in the norms of the programme.

ANNEXURE

STATEMENT REFERRED TO IN REPLY TO PARTS (c) and (d) OF LOK SABHA UNSTRRED QUESTION NO.3790 FOR ANSWER ON 19.12.2005 REGARDING FAST TRACK PROJECTS

SL.NO	STATE	AMOUNT (Rs. crore)
1.	Andhra Pradesh	1.87
2.	Bihar	30.55
3.	Chhattisgarh	1.60
4.	Gujarat	8.23
5.	Haryana	44.74
6.	Jammu & Kashmir	29.15
7.	Karnataka	22.08
8.	Kerala	0.36
9.	Madhya Pradesh	195.37
10.	Maharashtra	366.97
11.	Orissa	3.94
12.	Punjab	0.50
13.	Rajasthan	27.19
14.	Uttar Pradesh	7.54
15.	West Bengal	1.25
Total		741.34